

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 327 OF 2011

Tuesday, this the 12th day of April, 2011

CORAM:

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

1. Prakash K, Hired Labourer (Petty Contractor)
BSNL, Mattamangalam Telephone Exchange,
Payannur Division, Kannur SSA, Kannur,
residing at Eramam(P.O), Payannur(Via),
Kannur-670307.
2. Kamalakshan K, Hired Labourer(Petty Contrctor)
Peringome Telephone Exchange,
Payannur Division, Kannur SSR, kannur
residing at Kandamakovil House,
Vayakkaram Padiyotchal Post,
Payannur(Via), Kannur.
3. T.V. Kunhi Raman, Hired Labourer(Petty Contractor)
Kottila Telephone Exchange,
Payannur Division, Kannur SSA, Kannur
Residing at Perinthatta P.O.,
Perakkunnu, Via MM Bazar, Kannur-670306
4. Karunakaran K.K, Hired Labourer(Petty Contractor)
Palacode Telephone Exchange,
Payannur Division, Kannur SSA, Kannur
residing at Kadavath Kambrath House,
P.O. Annur, Payannur(Via), Kannur.
5. P.M. Joseph, Hired Labourer(Petty Contractor)
Rajagiri Telephone Exchange,
Payannur Division, Kannur SSA, Kannur
residing at Parathepathikal House,
Thayyeni P.O, Cherupuzha Via,
Kasargod-670511.
6. Ravi P, Hired Labourer(Petty Contractor),
Mathil Telephone Exchange.
Payannur Division, Kannur SSA, Kannur
residing at Eraman (PO), Payannur(Via),
Kannur-670307.
7. K.Kumaran, Hired Labourer(Petty Contractor),
Commercial Office RM Post,
Payannur Division, Kannur SSA,
residing at Koolerikaran House,

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Thavidisseri, Porakkunnu Post,
MM Bazar Via, Kannur.

8. K. Kunhikrishnan, Hired Labour(Petty Contractor),
Edattu Telephone Exchange,
CherukunnuDivision , Kannur SSA, Kannur
residing at Adioyodi Sadanam,
Chalakkot PO, Koram Via,
Payannur, Kannur. ... Applicants

(By Advocate Ms. Rekha Vasudevan)

versus

1. UOI rep. by Secretary to Govt. of India,
Ministry of Communications, New Delhi.

2. BSNL rep. by its Chairman and Managing Director,
Corporate office, 102-B Statemen House,
New Delhi – 110 001.

3. The Chief General Manager(Telecom)
Kerala Circle, BSNL,
Thiruvananthapuram, Kerala.

4. The Principal General Manager,
Kannur Secondary Switching Area,
BSNL, Kannur, Kerala. ... Respondents

(By Advocate Mr.P.M.M.Najeeb Khan)

The application having been heard on 12.04.2011, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.A.K.BHARDWAJ, JUDICIAL MEMBER

The applicants have filed the present OA making the following
prayers:-

a. *Declare that the applicants are entitled to get the benefits of the directions in Annexure A-3 final order.*

b. *Direct the respondents to extend the benefits of the directions in Annexure A-3 final order to the applicants herein with effect from April 2004 onwards and to engage the applicants as casual labourers under the respondents and to extend all the consequential benefits enjoying to the casual labourers to the applicants herein also.*



2. Counsel for applicant has drawn my attention of Hon'ble High Court's judgment placed on record as Annexure A-5. In the said order, the Hon'ble High Court ordered that the directions contained in the order of this Tribunal passed in OA 942/2000 should also be made applicable to petitioners, who are also the applicants before this Tribunal in the present OA.

3. After some arguments, Counsel for applicants seeks permission to withdraw the OA with liberty to make representations to the respondents. OA is disposed of recording the liberty as prayed for by the applicant. On making the representation by the applicants, the respondents would dispose of the same within two months from the date of receipt of a copy of the order.

4. No costs.

Dated, the 12th April, 2011.



A.K. Bhardwaj
JUDICIAL MEMBER

vs